

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 315 of 2013

Dated : 17th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Torrent Power Ltd.

.... Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Ritika Arora
Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.4
Mr. Ramalingam for R.1

ORDER

The learned counsel for the Respondent NO.4 has already filed the reply.

The learned counsel for the Central Commission seeks some time to file the reply. Accordingly, he is directed to file the same on or before 04.03.2014 after serving copy on the other side.

Post the matter on **13.03.2014.**

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson